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ITEM NO.22

REGISTRAR COURT. 2

SECTION I

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

BEFORE THE REGISTRAR MR. M V RAMESH

013

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 9818/2

SANJAY KUMAR JAIN

Petitioner(s)

VERSUS

STATE OF U.P & ORS
(with office report)

Respondent(s)

Date : 27/04/2016 This petition was called on for hearing today.

For Petitioner(s)

Mr. Anil Kumar Sharma, Adv.
Dr. Vinod Kumar Tewari, Adv.

For Respondent(s)

Mr. A. Raghunath, Adv.

UPON hearing the counsel the Court made the following
O R D E R

unsel Fresh steps for the service of notice by usual mode to the
respondent No.1 shall be taken by the learned counsel for the
petitioner within a period of four weeks. Dasti in addition is
permitted to be served through the Ld. Standing Co
representing the State of U.P.
Ld. Counsel for the respondent Nos. 2 to 4 have failed to file
the counter affidavit within the period stipulated under the rules.
List again on 19.7.2016.

(M V RAMESH)
Registrar

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2016.04.27
16:20:08 SCT
Reason:

MG